

**NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 11
ALLAHABAD BENCH**

CP NO.(IB)285/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : AKONA ENGINEERING PVT. LTD. V/S M/S SKT BUILDCON PVT. LTD.

SECTION : 9 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : MS. BABITA JAIN, ADV.

COUNSEL FOR RESPONDENT : SH. SATYA PRAKASH SINGH, ADV.

CP NO.(IB)285/ALD/2019

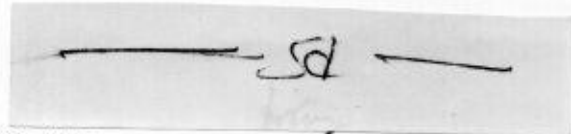
The matter was taken up today through Video Conferencing.

Heard Ms. Babita Jain, Advocate for the Petitioner and Sh. Satya Prakash Singh, Advocate for the Respondent through video conferencing.

Learned counsel appearing for the petitioner states that the matter has been amicably settled between the parties and entire dues has already been paid by the respondent and therefore she does not want to proceed with the present petition.

Learned counsel for the petitioner further states that she shall file withdrawal application by the next date fixed.

Accordingly, put up on 19th March, 2021 before the Regular Court/ through Video Conferencing.



**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

Dated : 23.02.2021

Typed by :
Md. Zaid
(Stenographer)